

EX No. 61140/16

M/s Orix Auto Infrastructure Vs. Somveer Singh

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

Put up for purpose fixed on 18.12.2020.




(Manish Sharma)

ADJ-01/West

THC/09.09.2020

Sh. Virat Tomar, Counsel for LR of plaintiff Jaswinder Kaur has also filed two applications i.e. (1) U/o XXII rule 3 CPC and (2) U/O XXXIX Rule 1 & 2 CPC on court email ID. He is directed to supply the copy of these applications to opposite party by tomorrow. He is further directed to file hard copy of these aforesaid applications within 15 days after re-opening of courts.

Put up for filing reply to aforesaid applications and for arguments on all the applications on 29.09.2020.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

CS No. 1335/17

Kuldeep Singh Vs. Balbir Singh

Through Cisco Webex Video Conferencing

09.09.2020

Present : Sh. Rakesh Kumar, counsel for LR's of the deceased plaintiff Satwinder Kaur and Ramandeep Kaur.

Sh. Virat Tomar, counsel for LR's of deceased Plaintiff Jaswinder Kaur.

Sh. Raghvendra Partap Singh & Sh. Shigra Kumar, counsels for both the Defendants.

As per report of the Ahlmad, file is not traceable. He requests some time to trace out the file.

On the last date of hearing, counsel for Plaintiff filed two applications i.e. (1) U/o XXII Rule 3 CPC and (2) U/o XXXIX Rule 1 & 2 CPC on court email ID. Counsel for Plaintiff is directed to file hard copy of aforesaid applications within 15 days after re-opening of courts, if not filed earlier.

Reply to aforesaid application has been filed by counsels for defendant on court email ID. Counsel for defendant is directed to file hard copy of these reply within 15 days after re-opening of courts.



EX No. 61141/16

M/s Orix Auto Infrastructure Vs. Somveer Singh

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

Put up for purpose fixed on 18.12.2020.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

THC/09.09.2020

CS No. 9551/16

Kaushalya Dhawan VS. Naresh Madan

Through Cisco Webex Video Conferencing

09.09.2020

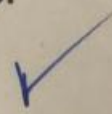
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Nitin Garg, counsel for plaintiff.

Counsel for the plaintiff requests for an adjournment for filing an application for amending the plaint. Same is granted.

Counsel for plaintiff submits that he has already filed his Vakalatnama.

Put up for further proceedings on 11.12.2020.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

CS No. 11456/16

Neelam Kumar Vs. Arun Kumar

Through Cisco Webex Video Conferencing

09.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

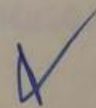
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Surender Yadav, counsel for plaintiff.

Sh. R.K. Bedi, counsel for defendants no. 1 & 2.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned for PE on 25.01.2021.



(Manish Sharma)

ADJ-01/West

CS No. 9523/16
Gayatri Devi Vs. Rakesh Kumar

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.


Present : Sh. J.K. Singhal, Ld. Counsel for the Plaintiff.

None for the defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned for PE.

Put up for cross examination of PW2 on 27.01.2021.


(Manish Sharma)
ADJ-01/West
THC/09.09.2020

CS No. 9024/16
Gayatri Devi Vs. Rakesh Kumar

Through Cisco Webex Video Conferencing


09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. J.K. Singhal, Ld. Counsel for plaintiff.

None for defendant.

Put up with connected matter on 27.01.2021.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

CS No. 8917/16

Harish Gulati Vs. Raj Kumar Anr.


Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

None has joined today through VC. The court has waited till 1.00 PM. Even otherwise the matter is pending at the stage of Plaintiff Evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 01.02.2021 for purpose already fixed.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

CS No. 7856/16

Rajesh Aggarwal Vs. Daksh Exim Solutions

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sameer Diwan, Ld. Counsel for the Plaintiff.

None for the Defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned for PE on 28.01.2021.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

CS No. 375/20


Inderjeet Kaur Madhok Vs. Gaurav Mahendru

Through Cisco Webex Video Conferencing

09.09.2020

Present : Sh. Harpreet Singh Popli, Ld. Counsel for the Plaintiff.

Put up for consideration on 10.09.2020.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 124/20

Rajiv Kumra Vs. Satpal Babbar

Through Cisco Webex Video Conferencing

09.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the JD/Applicant.

Put up for purpose fixed on 18.12.2020



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

CS No. 900/19
Kamal Bhatia VS. Monika Juneja

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for plaintiff.

**Sh. Naveen Pushkarna, counsel for defendant no. 1
alongwith defendant no. 1 in person.**

None for defendant no. 2 & 3.

Put up for purpose fixed on 17.11.2020.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 1031/19

Eternity Footwear Vs. Footmart Retail India

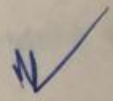
Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Proxy Counsel for counsel of DH.

Issue notice to JD, subject to providing email/ whatsapp number by DH, for 18.12.2020.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 917/19

Indusind Bank Ltd. Vs. Rockwell Infrastructure

Through Cisco Webex Video Conferencing


09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Arvind Rathore, Ld. counsel for DH.

In reference to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, it is advisory that no adverse order shall be passed.

Put up on 08.01.2021 for purpose fixed.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 855/19

Indiabulls Consumer Vs. Mandeep Singh

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

Put up for purpose fixed on 08.01.2021.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

M-EX No. 11/18

Polychem Ltd. Vs. Bhushan Grover

Through Cisco Webex Video Conferencing


09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Raj Malhotra & Ms. Abha Malhotra, counsels for DH.

Counsels for the DH requests for filing of fresh Vakalatnama. Same is granted.

Put up for filing fresh Vakalatnama and for further proceedings on 23.10.2020.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 88/18

HDFC Bank Vs. Ashu Sharma

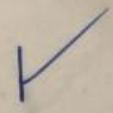
Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

DH is directed to furnish fresh address of the JD on 08.01.2021.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 151/18

Home Credit India Vs. Yograj

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Bhaskar Shukla, counsel for DH.

Counsel for the DH is directed to take steps for bringing new AR on record on next date of hearing.

Put up for further proceedings on 08.01.2021.

(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 149/18

Home Credit India Vs. Pandit Shiv Parsad

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Bhaskar Shukla, counsel for DH.

Counsel for DH is directed to take steps for bringing new AR on record on the next date of hearing.

Put up for further proceedings on 08.01.2021.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 153/18

Reliance Commercial Finance Vs. Mahavir Najru

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH

The Counsel for the DH is directed to verify the account of DH company and make submission as to whether the JD has cleared his entire liability or not.

Put up for the purposes fixed on 08.01.2021.

(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 152/18

Reliance Commercial Finance Vs. Naresh Kunwar Singh

Through Cisco Webex Video Conferencing


09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

The Counsel for the DH is directed to take steps for bringing new AR on record.

Put up on 08.01.2021.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 1069/17

Kotak Mahindra Bank Vs. Gurdyal Singh

Through Cisco Webex Video Conferencing


09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

DH is directed to file Calculation Sheet on next date of hearing.

Put up for further proceedings on 08.01.2021.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 811/17
HDFC Bank Vs. Dharam Pal


Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

Put up for purpose fixed on 18.12.2020.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 1068/17
Kotak Mahindra Bank Vs. Deepak

Through Cisco Webex Video Conferencing


09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

DH is directed to file calculation sheet on next date of hearing.

Put up for further proceedings on 08.01.2021.


(Manish Sharma)
ADJ-01/West
THC/09.09.2020

EX No. 1066/17

Kotak Mahindra Bank Vs. Raman Deep Singh

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

DH is directed to file calculation sheet on next date of hearing.

Put up for further proceedings on 08.01.2021.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 983/17

HDB Financial Services Vs. M.D. Jainal & Ors.

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the order-sheet during the lockdown period is not on record.

Present : None for DH.

None for JD.

Records reveal that the mediation has failed between the parties.

Put up for purpose fixed on 08.01.2021

(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 889/17

Axis Bank Vs. Kapil Kannav

Through Cisco Webex Video Conferencing


09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

DH is directed to file affidavit of there being no stay of the execution petition as mandated by order dated 12.07.19.

Put up for filing of the same on 08.01.2021.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 459/17

Ranvir Singh Sandhu Vs. Kuldeep Singh Banga

Through Cisco Webex Video Conferencing


09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : DH in person.

In reference to order/ notification of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, it is advisory that no adverse order shall be passed.

Put up for further proceedings on 18.12.2020.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 400/17

M/s Home Credit India Fiance Vs. Deepak

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Bhaskar Shukla, Ld. counsel for DH.

Counsel for the DH is directed to file fresh address of the JD put up for 18.12.2020.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 389/17

M/s Home Credit India Finance Vs. Gopal Singh

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Bhaskar Shukla, counsel for DH.

Counsel for DH is directed to file fresh address of the JD, Calculation sheets and affidavit of authorized AR on next date of hearing.

Put up for further proceedings on 18.12.2020.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 388/17

M/s Home Credit India Finance Vs. Kulwant Singh

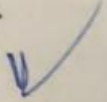
Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Bhaskar Shukla, Ld. Counsel for DH.

Put up for further proceedings on 18.12.2020.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 123/17

M/s Arihant Electricals Vs. M/s Intec Appliance Pvt. Ltd.


Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

Put up for settlement, if any, on 18.12.2020.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 61439/16

BSES Rajdhani Power Ltd. Vs. Jagdev Singh

Through Cisco Webex Video Conferencing

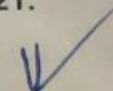
09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

DH is directed to take steps for impleadment of LRs of JD on the next date of hearing.

Put up for further proceedings on 08.01.2021.


(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 60672/16

Kotak Mahindra Prime Ltd. Vs. Heena Manchanda & Anr.

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for DH.

Put up for filing of calculation sheet by the DH for 18.12.2020.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 61179/16

M/ s Cholamandalam Investment Vs. Raj Kumar Sapra

Through Cisco Webex Video Conferencing

09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the order-sheet during the lockdown period is not on record.

Present : None for DH.

Issue notice to both the JDs on filing of PF/RC put up for 18.12.2020.

In addition, service be also effected to JDs, subject to providing email/ whatsapp number by the DH for the said date.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020

EX No. 60850/16

M/s Pre Press Machinery Services Vs. M/s R.S. Graphics & Ors.

Through Cisco Webex Video Conferencing

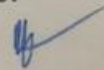
09.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the order-sheet during the lockdown period is not on record.

Present : None for DH.

DH is directed to file fresh address of JD before the next date of hearing.

Put up for further proceedings on 18.12.2020.



(Manish Sharma)

ADJ-01/West

THC/09.09.2020